# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranager, Bangalore-560 #38.

Dated: 2 4 JUN 1993

| <b>APPLICATION</b>            | NO(s)        | 555            |                     | > > |
|-------------------------------|--------------|----------------|---------------------|-----|
| Applicant(5)  1. A. Rama      | lao vs       | Respondent(    | <u>(s)</u>          |     |
| 1. A. Rama . 1                | Rao.         | 210.195,       | card-5              | -   |
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| 3. Sri. N.S<br>242, VN        | Pocacd       | Alvocal        | 2                   |     |
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SUBJECT: - Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

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DEPUTY REGISTRAR CO JUDICIAL BRANCHES.

## CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

DATED THIS THE 17TH DAY OF JUNE, 1993.

#### PRESENT:

Hon'ble Mr.Justice P.K.Shyamsundar,

.. Vice-Chairman.

And:

Hon'ble Mr.V.Ramakrishnan,

.. Member(A)

### APPLICATION NUMBER 555 OF 1993

1. A.Rama Rao,

Aged 70 years, Ex.L.D.C., Kurnool Circle, (Formerly of Bellary Division) No.195, Ward = 5, Gowliwada Street, Eswarappa Compound Brucepet, Bellary-583 101.

A. Seshapathy,
 Aged 27 years, S/o A.Rama Rao,
 R/o 195, Ward-5, Gowliwada Street,
 Eswarappa Compound,
 Brucepet, Bellary.

.. Applicants.

(By Sri N.S.Prasad,Advocate)

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- 1. Union of India,
  Ministry of Finance,
  New Delhi, by its Secretary.
- Central Board of Excise & Customs, New Delhi, by its Secretary.

.. Respondents.

This application having come up for admission to-day, ion ble Vice-Chairman made the following:-

### ORDER

Sri N.S.Prasad, learned counsel for the applicants made submissions for admission. We think there is fundamental snag in this application in which the grievance is that the Central Excise Department which was approached for appointment on compassionate grounds for the son of the first applicant has rejected

the same on untenable grounds. The applicants' case is that the first applicant retired by reason of leave on medical grounds which took place way back in 1951. But, surprisingly we do not have any material or proof |indicating that he had retired or of Government having passed any order in that behalf. Fir. Prasad also tells us that for some reason or other Government has not paid the 1st applicant any pension which raises an inference that in the eyes of the Government the man had not yet retired. In that situation we cannot pass any order regarding the demand of the 1st applicant for appointing his son on compassionate grounds. Although the foregoing is not a ground on which the application for appointment on compassionate ground is rejected, we support the impugned order on the foregoing view and in that view of the matter this application is clearly untenable fails. It is accordingly rejected at the admission sta<sub>s</sub>e.

VICE-CHĂIRMAN.

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